

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,

ALLAHABAD.

...

original Application No. 543 of 1996

this the 12th day of February 2004.

HON'BLE MR. JUSTICE S.R. SINGH, V.C.
HON'BLE MR. D.R. TIWARI, MEMBER(A)

Bhagwan Das, S/o Sri Mohan Lal, working as Chargeman
Gr.'B' Carriage & Wagon workshop, Central Railway,
Jhansi.

... Applicant.

By Advocate : Sri V.K. Burman

versus.

1. Union of India through General Manager, Central Railway, Bombay V.T.
2. Chief Works Manager, C&W Workshop, Central Railway, Jhansi.
3. Deputy Chief Mechanical Engineer (R), Central Railway, Jhansi.

... Opp. Parties.

By Advocate : Sri G.P. Agrawal.

O R D E R

PER JUSTICE S.R. SINGH, V.C.

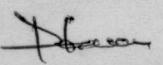
Sri V.K. Burman, learned counsel for the applicant has sent illness slip. On 24.9.2003, 14.10.2003, 17.11.2003 and 3.12.2003 also the case was adjourned on account of illness slip of Sri B.K. Burman, learned counsel for the applicant. On 3.12.2003, it was, however, made clear that no request for adjournment on any ground what-so-ever would be entertained in future and the case should be decided finally on the basis of available records. However, the case came-up on 11.12.2003, ^{and} ~~on~~ that date also, it was adjourned to 6.1.2004 on account of illness slip of Sri V.K. Burman, learned counsel for the applicant. On 6.1.2004 also the case was adjourned to

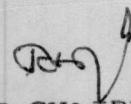
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30.1.2004 on the same ground. on 30.1.2004 the case was again adjourned for today on account of illness slip of Sri V.K. Burman with the direction that it would be listed peremptorily. Unfortunately today again Sri V.K. Burman, learned counsel for the applicant has sent illness slip. Sri G.P. Agarwal, learned counsel for the respondents is present. 

2. we have heard Sri G.P. Agarwal, learned counsel for the respondents and perused the pleadings.

3. By order dated 31.1.1996, the applicant has been awarded with a penalty of reduction in pay by two stages. The appeal preferred by the applicant against the same order was also dismissed vide order dated 15.4.1996 (Annexure A-11 to the O.A.). We find no manifest illegality in the orders passed by the respondents. Accordingly, O.A. fails and is dismissed. parties are directed to bear their own costs.


MEMBER (A)


VICE CHAIRMAN

GIRISH/_